

good network of roads (mainly fair weather) and these are utilised by the people living in the villages situated inside the forests.

(c) and (d). Questions do not arise.

I.L.O. conference in India

2055. DR. KRUPASINDHU BHOI : Will the Minister of LABOUR be pleased to state :

(a) whether it is proposed to hold next I.L.O. Conference in India ;

(b) if so, the details thereof ; and

(c) the total expenditure expected to be incurred in holding the conference ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) No, Sir. The annual International Labour Conference of the I.L.O. is held in Geneva.

(b) and (c). Do not arise.

Transfer of DDA Flats through Power of Attorney

2056. SHRI E.S.M. PAKEER MOHAMMED : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether many DDA flats in Delhi are being transferred through Power of Attorney ;

(b) whether due to this the cost of lands and flats in Delhi are increasing steadily ; and

(c) if so, the steps taken to curb this practice ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Govt. is aware of these transfers,

(b) It would be difficult to establish direct relationship between such transfers and increase in the prices of land.

(c) As soon as a transaction of this kind comes to the notice, DDA initiates action to cancel the lease. Instructions have also been issued by Delhi Administration to sub-Registrars not to register this type of general power of attorney. The Government also proposes to amend the Delhi Lands (Restriction on Transfer) Act, 1972 with a view to prevent unauthorised transfer of lands notified under the Land Acquisition Act, 1894, through general power of attorney.

Curbing of Lock-outs

2057. SHRI NARASINGRAO SURYAWANSHI : Will the Minister of LABOUR be pleased to state the measures proposed to curb lock-outs which is a major hindrance to both industrial relations and industrial production in industries at large ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Lockouts are regulated under the provisions of the Industrial Disputes Act, 1947. Both the Central and State Governments have been taking recourse to the legal remedies available under the Industrial Disputes Act, 1947 to prohibit lockouts whenever necessary and direct the managements concerned to lift the lockouts and reopen the establishments. Under the Industrial Disputes (Amendment) Act, 1982 which has listed certain unfair labour practices, proposing or continuing a lockout deemed illegal is an unfair labour practice punishable under Section 25-U of the Act.

General Pool Accommodation for CPWD Staff

2058. SHRI VIJAY KUMAR YADAV : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the C.P.W.D. has its Division/Circle offices in Patna, Lucknow, Bhopal, Jaipur, Jammu and Ahmedabad ;